

Powers of Chief Election Commissioner to Review Decisions of Parliament

1131. SHRI G. M. BANATWALLA:
 Dr. BIJOY MONDAL:
 SHRI SHYAM SUNDAR
 GUPTA:
 SHRI MUKHTIAR SINGH
 MALIK:
 SHRI SHANKERSINHJI
 VAGHELA:
 SHRI PIUS TIRKEY:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Chief Election Commissioner of India has been empowered to review the decisions, Motions or Resolutions passed by either House of Parliament:

(b) if so, whether Government will ask the Ministry of Law to consider about the authority and competence of the Chief Election Commissioner in this regard;

(c) whether Government have seen the press reports stating the proceedings initiated by Chief Election Commissioner on the expulsion of a Member and vacation of his or her seat amount to contempt of the House; and

(d) if so, what is the reaction of Government of India in regard thereto?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) No, Sir.

(b) Does not arise.

(c) Some newspaper reports in this regard have come to Government's notice.

(d) The question whether contempt of a House of Parliament has been committed or not in any particular case is to be considered by the House concerned, and not by the Government of India.

Tourists and Relations of I.A.F. Officers on Training Flights

1132. SHRI VIJAY KUMAR N. PATIL: Will the DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE be pleased to state:

(a) whether it has been brought to the notice of Government that some tourists of the V.I.P.'s and Indian Air Force officials and their near relations board the flights undertaken for training the IAF personnel;

(b) has it also been brought to the notice of the Government that many times misuse is made by the IAF personnel and other VIP's for flying their relations free of cost under the garb to training the IAF pilots; and

(c) if so, the steps taken by the Government to stop the misuse?

THE DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) to (c). No such general complaints have come to Government's notice, in recent time.

The IAF Authorities exercise necessary vigilance to prevent any misuse of training flights. Instructions have been again reiterated by Air Headquarters to all the Air Force Agencies to see that the Regulations and Instructions on the subject of carriage of personnel and goods in I.A.F. aircraft are complied with strictly.

गरीब लोगों द्वारा रेडियो और टेलीविजन का प्रयोग

1133. श्री ईश्वर चौधरी : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि रेडियो और टेलीविजन के वर्तमान युग में उपयोगिता के कारण गरीब लोग इन का अधिक से अधिक उपयोग करना चाहते हैं;

(ख) यदि हाँ, तो क्या सरकार का विचार गरीब लोगों को राहत देने के लिए रेडियो और टेलीविजन की लाइसेंस व्यवस्था को समाप्त करने का है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

सूचना और प्रसारण मंत्री (श्री लाल कृष्ण आडवाणी): (क) जी हाँ।

(ख) और (ग) रेडियो लाइसेंस फीसों के समूचे प्रश्न, जिस में सभी या कुछ श्रेणियों के रेडियो सेटों पर लाइसेंस फीस समाप्त करने के प्रस्ताव भी शामिल हैं, की जांच की जा रही है।

समूह पार रहने वाले भारतीयों को मतदान का अधिकार

1134. श्री राजेश कुमार शर्मा : क्या बिधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि विदेशों में रह रहे भारतीयों ने भारतीय विधान सभाओं के लिए होने वाले निर्वाचन में मतदान के अधिकार की मांग की है; और

(ख) यदि हाँ, तो इस बारे में सरकार की क्या प्रतिक्रिया है ?

बिधि, न्याय और कम्पनी कार्य मंत्री (श्री शान्ति भूषण) : (क) नेशनल एग्जीक्यूटिव कमेटी, इंडियन्स फार डेमोक्रेसी, वाशिंगटन ने यह सुझाव दिया है कि विदेशों में बसे भारतीय नागरिकों को भारत में होने वाले निर्वाचनों में मतदान का अधिकार प्राप्त होना चाहिए।

(ख) सरकार इस प्रस्ताव के पक्ष में नहीं है।

15 Year Agreement with USSR

1135. SHRI YUVRAJ: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether a 15 year agreement has been signed between India and Soviet Union;

(b) whether it has been provided in this agreement that production in Bhilai and Bokaro Steel Plants will be increased and a new steel plant in Vishakhapatnam and an alumina factory in eastern coast of Andhra Pradesh will be set up; and

(c) whether this agreement between India and Soviet Union is a diplomatic gain for India?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARLA MUNDA): (a) No, Sir.

(b) and (c). Do not arise.

Agitation by Officers of Hindustan Aeronautics

1136. SHRI SHIVAJI PATNAIK: Will the DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE be pleased to state:

(a) whether Government are aware that about 1,000 officers of the Hindustan Aeronautics are agitating for revision of pay-scales and dearness allowances for quite some months; and

(b) if so, what steps are being taken to meet their just demand?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH): (a) The Hindustan Aeronautics Officers' Association, Bangalore had been demanding revision of the pay scales of HAL Officers.

(b) After carefully considering the above demands, Government issued orders on 27th November 1978 revising their pay scales.

Imports of Super Thermal Power Plants

1138. SHRI BEDABRATA BARUA: Will the Minister of ENERGY be pleased to state:

(a) whether Government have approved several proposals for the import of Super Thermal Power Plants; and

(b) if so, the total cost of the plants proposed to be imported?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) and (b). The following Super Thermal Power Projects are under execution in the Central Sector:—

(i) Singrauli Power Project located in Mirzapur District of Uttar Pradesh;

(ii) Korba Project located in Bilaspur District of Madhya Pradesh;